

Statement

*Accumulated Losses Reported by the Companies Declared Sick Under the Provisions of SICA,
1985 Position As on 31.12.1996*

Name of State/UT	No. of Companies Declared Sick	Accumulated Loss Rs. in Crores
1. Andhra Pradesh	182	1814.07
2. Assam	4	1522.94
3. Bihar	44	3774.12
3.A Chandigarh	2	2.49
4. Dadra & Nagar Haveli	2	2.49
5. National Capital Territory of Delhi	8	242.60
6. Goa	3	13.84
7. Gujarat	127	1391.99
8. Haryana	46	754.03
9. Himachal Pradesh	24	83.98
10. Jammu & Kashmir	6	63.17
11. Karnataka	91	947.66
12. Kerala	45	475.36
13. Manipur	1	9.87
14. Madhya Pradesh	82	665.55
15. Maharashtra	231	2393.11
16. Orissa	31	340.65
17. Pondicherry	7	44.19
18. Punjab	46	338.26
19. Rajasthan	65	269.16
20. Tamil Nadu	112	1663.81
21. Uttar Pradesh	144	3195.65
22. West Bengal	144	3784.35
Total	1447	23793.34

[English]

Ban by US on Import of Shrimps from India

2879. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of COMMERCE be pleased to state:

- (a) whether the restrictions have been imposed by the US on the Import of some of the shrimps from India;
- (b) if so, the reasons thereof;
- (c) whether the Govt. have challenged these

restrictions before the WTO; and

- (d) if so, the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): (a) and (b) Yes, Sir. USA has imposed restrictions on Import of shrimps or products from shrimps which have been harvested with commercial fishing technology which may adversely affect the sea turtles under the U.S. Public Law 101-162 on many countries including India.

(c) and (b) Since this matter could not be resolved through consultations as provided under the Understanding on Rules and Procedures governing the settlement of Disputes (DSU) of the World Trade Organisation, India requested for the establishment of a Dispute Settlement Panel in the WTO. This panel is presently examining the complaints made by a group of countries including India.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification regarding Central Advisory Council Procedure (Amendment) Rules, 1997

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulations) Act, 1995:-

(i) The Central Advisory Council Procedural (Amendment) Rules, 1997 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 2nd June, 1997.

(ii) The Development Councils (Procedural) Amendment Rules, 1997 published in Notification No. G.S.R. 299 (E) in Gazette of India dated the 2nd June, 1997.

[Placed in Library. See No. LT 2296/97]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow for the year 1995-96.

(ii) Annual Report of the Scooters India Limited, Lucknow for the year 1995-96, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 2297/97]

Annual Report and Accounts of the Regional Rural Banks for the year ended the 31st March, 1996 etc.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table:

(1) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the

Regional Rural Banks for the year ended the 31st March, 1996, together with Auditor's Report thereon:-

(i) Koshi Kshetriya Gramin Bank, Purnea, Bihar.

[Placed in Library. See No. LT 2298/97]

(ii) Balasore Gramya Bank, Balasore, Orissa.

[Placed in Library. See No. LT 2299/97]

(iii) Etawah Kshetriya Gramin Bank, Etawah, U.P.

[Placed in Library. See No. LT 2300/97]

(iv) Avadh Gramin Bank, Hardoi, U.P.

[Placed in Library. See No. LT 2301/97]

(v) Murshidabad Gramin Bank, Murshidabad, W.B.

[Placed in Library. See No. LT 2302/97]

(2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

(i) Report on the working and activities of the Bank of Baroda for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2303/97]

(ii) Report on the working and activities of the Bank of India for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2304/97]

(iii) Report on the working and activities of the Canara Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2305/97]

(iv) Report on the working and activities of the Dena Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2306/97]

(v) Report on the working and activities of the Oriental Bank of Commerce for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2307/97]

(vi) Report on the working and activities of the Vijaya Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2308/97]

(3) A copy each of the Annual Reports (Hindi and